

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA

UNSTARRED QUESTION NO.4944
TO BE ANSWERED ON THE 31ST MARCH, 2017
BHARAT EARTH MOVERS LIMITED

4944. SHRI M.B. RAJESH:

Will the Minister of DEFENCE be pleased to state:

- (a) the initial investment at the time of setting up of Bharat Earth Movers Limited (BEML) in 1964 and the net worth of BEML today along with the extent of land owned by the company;
- (b) the total profits earned by the company and payments made to the Government in the form of dividend and duties during the last three years and current year;
- (c) the amount estimated to be generated through disinvestment of BEML;
- (d) whether the Government has envisaged handing over the management control of the company to the private player and if so, the details thereof; and
- (e) whether the private players will be allowed to use the land owned by the company and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

- (a) The initial investment at the time of setting up of Bharat Earth Movers Limited (BEML) in 1964 was Rs. 6.56 crore. The net worth of BEML Ltd as on 31.03.2016 was Rs. 2109.36 Crore. The total area of land owned by the Company is 4191.56 acres out of which 2696.63 acres is on freehold basis and 1494.93 acres is on lease hold basis.

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(b) The requisite information is given in the following table:-

(Rs. in Crore)

Year	2015-16	2014-15	2013-14	2012-13
Profit Before Tax (PBT)	64.27	6.91	9.08	(-)122.33 (loss)
Dividend (Excl. Tax)	16.66	4.16	4.16	10.41
Contribution to Exchequer through duties, customs, sales/ service taxes etc.	671.63	557.65	653.67	628.76

(c) to (e): The Government has given 'in-principle' approval for strategic disinvestment of some CPSEs, units of CPSEs and subsidiaries of CPSEs including BEML Ltd as per the procedure and mechanism laid down for this purpose. Strategic disinvestment involves sale of government equity in the CPSE bringing down its shareholding to less than 50 per cent along with transfer of management control. However, after completion of the process, specific approval of Government will be sought in each case again.
